

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 17 OCT 1988

APPLICATION NO.

133

/88(F)

W.P. NO.

Applicant(s)

Shri N. Nanjaiah
To

v/s

Respondent(s)

The Post Master General, Karnataka Circle,
Bangalore & another

1. Shri N. Nanjaiah
LSG Head Sorter
Office of the Packing Sorting
Bangalore Sorting Division
Bangalore - 560 026
2. Shri M. Raghavendra Achar
Advocate
1074-1075, Banashankari I Stage
Sreenivasanagar II Phase
Bangalore - 560 050
3. The Post Master General
Karnataka Circle
Bangalore - 560 001

4. Shri K. Arumugam
HSG Head Sorter
Bengaluru City RMS
Bangalore - 560 023
5. Shri M.S. Padmarajaiah
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAN/INTERIM ORDER
passed by this Tribunal in the above said application(s) on 5-10-88.

Encl : As above

Joe
SECTION OFFICER
XEROX COPIER
(JUDICIAL)

OC

17-10-88

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

DATED THIS THE 5TH DAY OF OCTOBER, 1988

PRESENT: HON'BLE SHRI L.H.A. REGO MEMBER (A)

HON'BLE SHRI CH. RAMAKRISHNA RAO MEMBER (J)

APPLICATION NO. 133/88(F)

N Nanjaiah,
Son of Sri Nanjaiah,
Major, LSG Head Sorter,
Office of the Packing
Sorting, Bangalore Sorting
Division, Bangalore -560 026.

.... Applicant

(Shri M.R. Achar.....Advocate)

1. The Post Master General,
Karnataka Circle,
Bangalore.

2. Sri K Armugam,
HSG Head Sorter,
Bangalore City RMS,
Bangalore - 560 023.

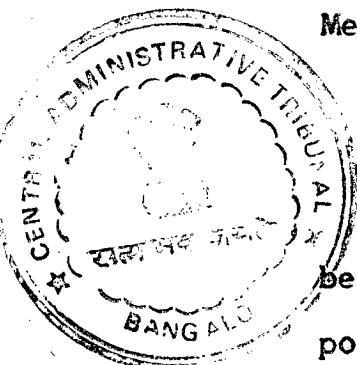
.... Respondents

(Shri M.S. Padmarajaiah.....Advocate)

This application having come up for hearing
before this Tribunal to-day, Hon'ble Shri L.H.A. Rego,
Member (A), made the following :-

Q R D E R

The applicant prays herein, that the Respondents
be directed to consider his case for promotion to the
post of Higher Selection Grade II, and post him in
that capacity, by declaring that the Order dated



5.2.1988 (Annexure C) passed by the Senior Superintendent of Railway Mail Service Sorting Office, Bangalore, terminating the officiating appointment given to the applicant as HSG II on 4.2.1988, as illegal.

2. After we heard this matter at some length Shri M.R. Achar, learned counsel for the applicant, sought leave of this Tribunal to withdraw this application with liberty reserved to him, to file a fresh application, to enable him to urge additional points, which ~~he~~ ^{he} has not urged in the present application.

3. Shri M.S. Padmarajaiah, learned counsel for the respondents objects. However, in the interests of justice we deem it proper to grant this leave. The application is, therefore, treated as withdrawn, with liberty reserved to the applicant to file a fresh application before the appropriate forum.

Sd/-
MEMBER (A)

Sd/-
MEMBER (J)

TRUE COPY

[Signature]
SECTION OFFICER
GENERAL ADMINISTRATION TRIBUNAL
AD HOC BENCH
BANGALORE